

(ग) और (घ) समय-समय पर मौजूदा उत्पाद की अनुमानित जरूरत के आधार पर कूड तथा पेट्रोलियम उत्पादों के परिवहन हेतु मालवाहक जहाजों को काम पर लगाया जाता है। कूड कैरियरों के लिए चार्टर हायर की दरों का निर्णय सरकार द्वारा अनुमोदित वार्षिक आधार पर अद्यतन की हुई लागत तथा फार्मूला के आधार पर किया जाता है।

Strictures passed against ONGC of CPU

1207. SHRI B.K.. HARIPRASAD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that the Committee on Public Undertakings has passed strictures on the procedures adopted by ONGC for award of contracts for various purchases and works;

(b) whether certain irregularities have been detected in the purchase of Pour Point Depressions (PPD) resulting in an avoidable extra expenditure of more than Rs. 70 lakhs to ONGC;

(c) whether in this report the ONGC was found wanting to enforce the penalty clause contracts on defaulting suppliers to safeguard its interests; and

(d) whether it is also a fact that the officials charged with such misdemeanours were given promotions when the investigations were on and whether deserving punishment has been meted out to them since completion of the investigations?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH SHARMA) : (a) to (c) The Committee on Public Undertakings in its Thirteenth Report (1992-93) on ONGC—Extra expenditure of Rs.70.31 lakhs on the purchase of Pour

Point Depressant have recommended that ONGC should review its system of awarding contracts for various purchases/works etc. with a view to remove various deficiencies, if any, that exist in the present system.

(d) Out of the 6 officers against whom CBI had recommended departmental action, two officers were promoted by ONGC while the CBI enquiry was in progress. On the basis of the CBI Report departmental action has been initiated against all these officers except one record level officer since it was found that no charge of omission was sustainable against him in any Departmental enquiry.

बिहार में एल०पी०जी० वितरकों के विरुद्ध शिकायतें

1208. श्री कामेश्वर पासवान : क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार को इंडियन आयल कम्पनी के एक एल०पी०जी० गैस वितरक, मैसर्स पार्वती गैस सर्विस, सिवान, बिहार के विरुद्ध गंभीर शिकायतें प्राप्त हुई हैं;

(ख) यदि हां, तो इस संबंध में कोई कार्यवाही आरंभ न करने के क्या कारण हैं;

(ग) क्या यह भी सच है कि उक्त वितरक ने एल०पी०जी० गैस कनेक्शन हेतु वषों से प्रतीक्षा कर रहे व्यक्तियों की प्राथमिकता सूची के अनुसार गैस कनेक्शन देने के बजाए अन्य लोगों से काफी धनराशि लेकर उन्हें गैस कनेक्शन दे दिए हैं; और

(घ) क्या सरकार वास्तविक कनेक्शन-धारियों को डी०बी०सी अथवा दूसरा गैस सिलेण्डर की सुविधा देने के लिए कोई प्रभावी तरीका अपनाने का विचार रखती है जिससे एल०पी०जी० वितरकों द्वारा की जा रही धांधली को कम करने में सहायता मिल सके ?